

THE PAYMENT OF GRATUITY (AMENDMENT) ACT, 1994

NO. 34 OF 1994

[24th May, 1994.]

An Act further to amend the Payment of Gratuity Act, 1972.

BE it enacted by Parliament in the Forty-fifth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Payment of Gratuity (Amendment) Act, 1994.

Amend-
ment of
section 2.

2. In section 2 of the Payment of Gratuity Act, 1972 (hereinafter referred to as the principal Act), in clause (e),—

39 of 1972.

(a) the words “, not exceeding two thousand and five hundred rupees per mensem, or such higher amount as the Central Government may, having regard to the general level of wages, by notification, specify,” shall be omitted;

(b) *Explanation* shall be omitted.

Amend-
ment of
section 4.

3. In section 4 of the principal Act,—

(a) in sub-section (3), for the words “fifty thousand”, the words “one lakh” shall be substituted;

(b) sub-section (7) shall be omitted.

Amend-
ment of
section
11.

4. In section 11 of the principal Act, in sub-section (2), for the words “Presidency Magistrate or a Magistrate of the first class”, the words “Metropolitan Magistrate or a Judicial Magistrate of the first class” shall be substituted.